



BJ JS IV

THE HIGH COURT OF KERALA

Ernakulam-682031

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Date: 23-12-2020

No: I.C2-43731/20 (1)

OFFICIAL MEMORANDUM

Sub: The Kerala Subordinate Courts (Inspection by Presiding Officers and Chief Ministerial Officers) Rules 2013 – quarterly inspection reports accepted - regarding.

Ref: Letter No.JS IV- 3313/20 dtd. 23.09.2020 of the District Judge, Kozhikode.

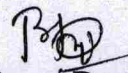
With reference to the above, the District Judge, Kozhikode is informed that the inspection report for the quarter ended on 30.06.2020 is accepted.

The administrative work during the period shall be finished without delay. The District Judge shall monitor the same and ensure that the time spared when the court work is minimal is effectively utilised to clear the arrears.

The District Judge is further directed to verify and report whether arrears reported in the quarter ended 31.03.2020 are cleared off.

Endt on JS IV - 505/2021 dt. 13/1/2021 of District Court Kozhikode:-

Copy communicated to the subordinate judicial officers for information and necessary action. (By Order)
They are requested to verify and report whether arrears reported in the quarter ended on 31/3/2020 are cleared off.


Beená Devi K.
Deputy Registrar

/By order/ &

sbenstadan

The District Judge,
Kozhikode.